

Email

Sushil Kumar

Fwd: Written Comments to the Draft on The Telecommunication Consumers Education & Protection Fund

From : S.M.K. Chandra <ja-cadiv@traf.gov.in> Wed, Aug 16, 2023 11:41 AM
Subject : Fwd: Written Comments to the Draft on The Telecommunication Consumers Education & Protection Fund 2 attachments
To : Sushil Kumar <to-cadiv2@traf.gov.in>
Cc : Man Mohan Vyas <deputy-advisor.ca@traf.gov.in>

From: "A.K Singh" <advisorit@traf.gov.in>
To: "S.M.K. Chandra" <ja-cadiv@traf.gov.in>
Cc: "A. K. Singh" <anandksingh.edu@nic.in>
Sent: Wednesday, August 16, 2023 9:38:57 AM
Subject: Fwd: Written Comments to the Draft on The Telecommunication Consumers Education & Protection Fund

From: caocvo@gmail.com
To: "A.K Singh" <advisorit@traf.gov.in>, "S.M.K. Chandra" <ja-cadiv@traf.gov.in>
Sent: Tuesday, August 15, 2023 2:09:46 PM
Subject: Written Comments to the Draft on The Telecommunication Consumers Education & Protection Fund



ಕರ್ನಾಟಕದ ಗ್ರಾಹಕ ಮತ್ತು ಸ್ವಯಂಸೇವಾ ಸಂಸ್ಥೆಗಳ ಸಂಘಟಿತ ಒಕ್ಕೂಟ (ಲಿ)

Coordinated Action of Consumer & Voluntary Organisations of Karnataka ®

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CAOCVO/D-CP-TCF-s1
14th August 2023

Monday,

Shri A K Singh
Advisor (CA & IT)
Telecom Regulatory Authority of India
New Delhi

Reference is made to the Draft of The Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulations 2023 (.....of 2023) released in July 2023.

The following are our submissions on behalf of our Organisation.

3. In regulation 3 of the principal regulations, in sub-regulation (2), in the proviso –
- (a) in clause (i), for the words “a claim has been filed, under the Consumer Protection Act, 1986 (68 of 1986)”, the words “a claim has been filed before a Consumer Forum” shall be substituted;
 - (b) in clause (ii), for the words “under the Consumer Protection Act, 1986 or an order has been made”, the words “by a Consumer Forum or” shall be substituted.

a. Consequent to the repealing of the Consumer Protection Act 1986 and introduction of a new Consumer Protection Act 2019, There are no Consumer Forums since they are replaced by Consumer Commission.

b. Same change.

8. In regulation 16 of the principal regulations, in sub-regulation (1), the words “under the Consumer Protection Act, 1986 (68 of 1986)” appearing after the words “an order made by a Consumer Forum” shall be deleted.

Consequent to the repealing of the Consumer Protection Act 1986 and introduction of a new Consumer Protection Act 2019, There are no Consumer Forums since they are now replaced by the Consumer Commission.

Kindly acknowledge receipt.



Rama R Iyer -Advocate
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